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#### STATEMENT

#### Statement on land reforms

The principal measures undertaken are abolition of intermediary tenures, tenancy reform and ceiling on land ownership Intermediary tenures like zamindaries, Jagirs and inams which covered over 40% of the area in pre-Independence India have been abolished practically all over the country with the exception of a few minor tenures On the abolition of these intermediary tenures about 20 million former tenants have been brought in direct relationship with the State and have become owners of land

Tenancy reform includes security of tenure, fixation of fair rent and conferment of ownership rights on tenants Tenants enjoy security of tenure all over the country except in the Andhra area of Andhra Pradesh, Saurashtra area of Gujarat, Tamil Nadu, Haryana, Punjab and Bihar Fair rent has been fixed at levels varying from 1/4th to 1/5th of the gross produce as recommended in the Five Year Plans, in all States except the Andhra area of Andhra Pradesh. Tamil Nadu, Punjab, Haryana & Jammu & Kashmır Except in Andhra Pradesh, Tamil Nadu, Assam, Bihar, Haryana, Punjab and Jammu & Kashmir tenants can under the law acquire ownership So far, 3 million tenants have acquired ownership rights in over 7 million acres of land

Laws imposing ceiling on agricultural holdings have been enacted in all the States except in Haryana and Punjab where there is no ceiling on ownership The enacted legislation has not yet been enforced in Orissa on account of stay On the implementation of the ceiling laws so far over 2 million acres of land has been declared surplus

Gaps still exist between objectives and legislation There have also been shortcomings in implementation and the progress has been slow in many States

Some of the main reasons for the slow implementation of land reforms are given below -

- (1) Administrative arrangement of enforcement and supervision are often indequate
- (2) Land records, which are essential for effective implementation of land reforms, do not exist in some

areas and are often incomplete and out of date even when records do exist.

- (3) The social and economic condition of tenants being rather weak they find it difficult to assert and enjoy the rights conferred on them under the law
- (4) Too many exemptions and inadequate provisions for dealing cladestine transfers have readered the ceiling laws less effective

Government of India has been anxious to remove the gaps between accepted policy and legislation and between enacted laws and their implementation. All matters connected with land reform were discussed at length at the Chief Ministers' Conferences held in November, 1969 and September, 1970 At tnese Conferences a consensus was arrived at for ensuring better implementation of land reforms law The Prime Minister and Minister for Agriculture have taken up the question with the State Governments from time to time. As far as the ceiling laws are concerned the Central Land Reforms Committee is looking into them with a view to bring about a broad measure of uniformity in the States laws and ensure better implementation

SPONGE IRON PLANT IN P' BLIC THE. SECTOR

\*142 SHRI CHANDRAMOULI JAGARLAMUDI SHRI M K MOHTA SHRI JAGDISH PRASAD **MATHUR** DR B N ANTANI

Will the Minister of STEEL AND MINES/इस्पात और खान मंत्री be pleased to state

- (a) whether Government propose to set up a sponge iron plant in the public sector, and
  - (b) if so, the details thereof?

THE MINISTER OF STEEL AND MINES/ इस्पात और खान मत्री (SHRI S MOHAN KUMARAMAN-GALAM) (a) and (b) The Industrial Development Corporation of Orissa I td, a State Government undertaking have been granted a letter of intent for prodution of 80 000 tonnes of billets and 100,000 tonnes of sponge iron Central Government have no proposal to set up a sponge iron plant at present but would not rule out the possibility of examining such a proposal in the near future.

## राष्ट्रीय श्रम संस्थान

# \*143. श्रालाल आडवाणीः श्रीसुन्दरसिंह भंडारीः

क्या श्रम और पुनर्वाक्ष मंत्री यह बनाने की कृषा करेगे कि :

- (क) केन्द्रीय श्रम अनुसधान संस्थान और केन्द्रीय औद्योगिक शिक्षण सम्थान की उप-लब्धिया क्या हैं,
- (ख) क्या यह सच है कि एक नर्वन्तं संस्थः 'राष्ट्रीय श्रम सम्थान' आरम्भ की जाने वार्ला है , और
- (ग) यदि हा, तो उसकी रूप रेखा क्या है?

| NATIONAL LABOUR INSTITUTE

### \*143, SHRI LAL K ADVANI : SHRI SUNDAR SINGH BHANDARI :

Will the Minister of LABOUR AND REHABILITATION / श्रम और पुनर्वास मंत्री be pleased to state :

- (a) what are the achievements of the Central Labour Research Institute and Central Industrial Training Institute.
- (b) whether it is a fact that a new institute known as National Labour Institute is going to be started; and
- (c) if so, what is the outline thereof?]

श्रम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर): (क) इन नामो के कोई संस्थान नही हैं। तथापि भारतीय श्रम अध्ययन मंस्थान नाम का एक सम्यान है जो श्रम क्षेत्रों में काम करने वाले अधिकारियों को सेवा-काल में प्रशिक्षण देता है। यह अब तक 117 श्रम अधिकारियों, राज्य और केन्द्रीय सरककरों और सरकारी क्षेत्र के उपक्रमों

तया एशियाई और अफीकी देशो के 419 अधिकारियो को प्रशिक्षित कर चुका है और 12 प्रादेशिक श्रम आयुक्तो को पूनश्चर्या प्रशिक्षण दे चुका है। इस सस्थान के विद्या विभाग के सदस्य अन्य सवध्द सस्थाओं मे वार्ताए दे चुके हैं। इस सस्थान ने राज्य श्रम विभागो और सरकारी क्षेत्र के उपक्रमो के अधिकारियों के लाभ के लिए अल्पावधि पाठ्यक्रमो का भी आयोजन किया है। सस्थान ने 'न्यनतम मजदूरी विधान', 'उद्योग मे सचार' ओर 'गाधीजी तथा श्रमिक' नामक विषयो पर तीन गोष्ठियो का आयोजन किया। सस्थान ने 'समझौता तकनीको ' के सबध मे एक कर्मण।ला सघठित की। इस सस्थान की अनसधान शाखा 'अवार्ड स डाइजेस्ट' शीर्षक का एक वलेटिन भी निकालती है, जिसमे सबधित केर्न्द्राय और राज्य अधिकारियो के इस्तेमाल के लिए केन्द्रीय क्षेत्र मे प्राधिकारियो और न्यायालयो के महत्वपूर्ण निर्णय तथा औद्योगिक न्यायाधिकरणो के का सार सग्रह दिया जाता है। यह सस्थान-नियोजको, श्रमिक सघो और श्रमिको के लाभ दे लिए विभिन्न श्रम कानन के सबध मे छोटी विवरणिकाए भी प्रकाशित है ।

(खं) और (ग) ं दिल्ली में एक राष्ट्रीय श्रम सस्थान स्थापित करने का निर्णय किया गया है, जिसका स्वरूप स्वायत्त होगा; इसके तीन खण्ड होगे—प्रशिक्षण और शिक्षा अनुसद्यान और मूल्याकन , तथा परामर्श और प्रकाशन ।

†[THE MINISTER OF LABOUR AND REHABILITATION/ अम और पुन-वीस मन्ते (SHRIR K. KHADILKAR) (a) There are no Institutes by these names. However, there is an Indian Institute of Labour Studies which imparts in-service training to officers working in the labour officers, 419 officers drawn from the State and Central Governments, Public Sector Undertakings and Asian and